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TITLE : 4.9a) Amendments to articles 17 (7) and 18 (5) of the Convention against Torture and Other Cruel, Inhuman or Degrading Treatment or Punishment. New York, 8 September 1992







UNITED NATIONS  NATIONS UNIES

POSTAL ADDRESS—ADRESSE POSTALE UNITED NATIONS, N. Y. 10017  
CABLE ADDRESS—ADRESSE TELEGRAPHIQUE UNATIONS NEWYORK

REFERENCE. C.N.289.1992.TREATIES-7 (Depositary Notification)

CONVENTION AGAINST TORTURE AND OTHER CRUEL,  
INHUMAN OR DEGRADING TREATMENT OR PUNISHMENT  
ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS  
ON 10 DECEMBER 1984

ADOPTION OF THE AMENDMENTS PROPOSED BY AUSTRALIA

SUBMISSION OF THE SAID ADOPTED AMENDMENTS FOR ACCEPTANCE

The Secretary-General of the United Nations, acting in his capacity as depositary, communicates the following:

I

It is recalled that, by depositary notification C.N.10.1992.TREATIES-1 dated 28 February 1992, the Secretary-General communicated to the States Parties the text of amendments proposed by Australia to article 17, paragraph 7, and article 18, paragraph 5, to the Convention, with a request that they notify him within four months whether they favoured a conference of States Parties for the purpose of considering and voting upon the proposal.

By the end of the said four-month period, i.e. by 28 June 1992, at least one third of the State Parties had notified the Secretary-General that they favoured such a conference.

Consequently, in pursuance of article 29, paragraph 1, of the Convention, the Secretary-General convened the conference, i.e. on 8 September 1992, at which the proposed amendments were adopted by a majority of the States present and voting.

II

..... In accordance with the said article 29, paragraph 1, the adopted amendments are submitted under cover of this notification to all the States Parties for acceptance. In accordance with article 29, paragraph 2, if accepted, the amendments will enter into force when two thirds of the States Parties to the Convention have notified the Secretary-General that they have accepted them in accordance with their respective constitutional processes.

30 November 1992

*sp.*

Attention: Treaty Services of Ministries of Foreign Affairs and of international organizations concerned

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CABLE ADDRESS—ADRESSE TELEGRAPHIQUE UNATIONS NEWYORK

REFERENCE C.N.289.1992.TREATIES-7 (Notification dépositaire)

CONVENTION CONTRE LA TORTURE ET AUTRES PEINES  
OU TRAITEMENTS CRUELS, INHUMAINS OU DEGRADANTS  
ADOPTÉE PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES  
LE 10 DÉCEMBRE 1984

ADOPTION DE LA PROPOSITION D'AMENDEMENTS DE L'AUSTRALIE  
SOUSSION DES AMENDEMENTS ADOPTES AUX FINS D'ACCEPTATION

Le Secrétaire général de l'Organisation des Nations Unies, agissant en sa qualité de dépositaire, communique :

I

Il est rappelé que, par notification dépositaire C.N.10.1992.TREATIES-1 en date du 28 février 1992, le Secrétaire général avait communiqué aux Etats parties le texte de la proposition d'amendements de l'Australie au septième paragraphe de l'article 17 et au cinquième paragraphe de l'article 18 de la Convention, en leur demandant de lui faire savoir dans un délai de quatre mois à compter de la date de ladite notification s'ils étaient favorables à l'organisation d'une conférence des Etats parties en vue de l'examen de la proposition et de sa mise aux voix.

Au 28 juin 1992, soit à la fin de la période de quatre mois qui a suivi la date de la notification, un tiers au moins des Etats parties s'étaient prononcés en faveur de la tenue d'une telle conférence.

En conséquence, et conformément au premier paragraphe de l'article 29 de la Convention, le Secrétaire général a convoqué une conférence, le 8 septembre 1992, à laquelle les amendements proposés ont été adoptés par la majorité des Etats présents et votants.

II

Conformément audit premier paragraphe de l'article 29, les amendements adoptés sont, par la présente notification dépositaire, ..... soumis à l'acceptation de tous les Etats parties. Conformément au deuxième paragraphe de l'article 29, si les amendements sont acceptés, ils entreront en vigueur lorsque les deux tiers des Etats parties à la Convention auront informé le Secrétaire général qu'ils les ont acceptés, conformément à la procédure prévue par leurs constitutions respectives.

Le 30 novembre 1992



(一) 删除第17条第7款和第18条第5款；

(二) 增加新的一款如下，作为第18条第4款：

“4. 按照本公约设立的委员会委员应依大会决定的规定和条件，从联合国资源领取薪酬。”

(三) 将现有的第18条第4款改为第5款。

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- (i) Delete paragraph 7 of article 17 and paragraph 5 of article 18;
- (ii) Add a new paragraph, as paragraph 4 of article 18 to read:  
"4. The members of the Committee established under the present Convention shall receive emoluments from United Nations resources on such terms and conditions as the General Assembly shall decide."; and
- (iii) Renumber the existing paragraph 4 of article 18 as paragraph 5.



- i) Supprimer le paragraphe 7 de l'article 17 et le paragraphe 5 de l'article 18;
- ii) Insérer en tant que nouveau paragraphe 4 de l'article 18 la disposition libellée dans les termes ci-après:  
"4. Les membres du Comité créé par la présente Convention perçoivent des émoluments qui sont prélevés sur les ressources de l'Organisation des Nations Unies dans les conditions fixées par l'Assemblée générale."; et
- iii) Renuméroter l'actuel paragraphe 4 de l'article 18 qui devient ainsi le paragraphe 5.

- i) исключить пункт 7 статьи 17 и пункт 5 статьи 18;
- ii) добавить в качестве пункта 4 статьи 18 новый пункт, гласящий:  

"4. Члены Комитета (,учрежденного в соответствии с настоящей Конвенцией,) получают вознаграждение за счет ресурсов Организации Объединенных Наций на таких условиях, которые определяются (Генеральной) Ассамблеей."; и
- iii) изменить нумерацию внешнего пункта 4 статьи 18 на пункт 5.

- i) Suprimanse el párrafo 7 del artículo 17 y el párrafo 5 del artículo 18;
- ii) Añádase un nuevo párrafo, como párrafo 4 del artículo 18, con el texto siguiente: "4. Los miembros del Comité establecido en virtud de la presente Convención percibirán emolumentos de los fondos de las Naciones Unidas en la forma y condiciones que la Asamblea General determine."; y
- iii) Renumérese como párrafo 5 el actual párrafo 4 del artículo 18.

'١١' تُحذف الفقرة ٧ من المادة ١٧ والفقرة ٥ من المادة ١٨ ؛

'١٢' تُضاف فقرة جديدة ، تكون الفقرة ٤ من المادة ١٨ نصها كما يلي :

"٤ - يتقاضى أعضاء اللجنة المنشأة بموجب الاتفاقية الحالية مكافآت تُدفع من موارد الأمم المتحدة على أساس الأحكام والشروط التي تقرها الجمعية العامة" ؛ و

'١٣' يُعاد ترقيم الفقرة ٤ الحالية من المادة ١٨ لتكون الفقرة ٥ .

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## CERTIFICATION

I hereby certify that the attached document is a true copy of the Arabic, Chinese, English, French, Russian and Spanish texts of the Amendments to articles 17 (7) and 18 (5) of the Convention against Torture and Other Cruel, Inhuman or Degrading Treatment or Punishment done in New York on 8 September 1992, the original of which is deposited with the Secretary-General of the United Nations.

Chief, Treaty Section,  
Office of Legal Affairs

## CERTIFICAT

Je certifie que le document ci-joint est une copie conforme des textes anglais, arabe, chinois, espagnol, français et russe des Amendements au paragraphe 7 de l'article 17 et au paragraphe 5 de l'article 18 de la Convention contre la torture et autres peines ou traitement cruel, inhumains ou dégradants fait à New York le 8 septembre 1992, dont l'original est déposé auprès du Secrétaire général des Nations Unies.

Chef de la Section des Traités,  
Bureau des Affaires juridiques

A handwritten signature in black ink, appearing to read 'Palitha T. B. Kohona', written over a diagonal line.

Palitha T. B. Kohona

United Nations  
New York, June 2005

Organisation des Nations Unies  
New York, juin 2005











Certified true copy IV.9a  
Copie certifiée conforme IV.9a  
November 2004